

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4227
ANSWERED ON:02.05.2012
INCREASE OF BRIBE CASES
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the number of bribe givers is increased in the country;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if not, the reasons therefor; and
- (e) the corrective steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): No centralized data is maintained. However, as per information provided by CBI, it has registered 36 cases during the last 3 years i.e. 2009,2010,2011 and 2012 (upto 31.3.2012) against the bribe givers. The year-wise breakup is as follows:-

Year No. of cases registered

2009 7

2010 12

2011 15

2012 2
(till
31.3.2012)

Total 36

Section 12 of the Prevention of Corruption Act, 1988 prescribes punishment for bribe-givers as abettors. However, CBI has registered 737 trap cases during above period in respect of bribe transactions.

(c) to (e): No study has been made by Government in this regard. The fight against corruption is an ongoing process. The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several steps, in the recent past, to combat corruption. These include:-

- (i) Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26th August, 2010. (Passed by the Lok Sabha on 27th December, 2011);
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters;
- (viii) Introduction of the Lokpal & Lokayuktas Bill, 2011 in the Parliament;
- (ix) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (x) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bills, 2011 in the Lok Sabha;
- (xi) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament (passed by the Lok Sabha on 29.3.2012);
- (xii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (xiii) Introduction of the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha on 20.12.2011.